

CNR No.DLCT12-000088-2022

Ct. C. No. 08/2022

G.S. Mani Vs. Commissioner of Police Delhi & Ors.

14.09.2022

Present: Sh. G.S. Mani, Advocate/complainant in person.

Sh. Subhash Chandran K.R, Ld. Counsel for the accused K.T. Jaleel.

To begin with it is made abundantly clear that this court has not summoned the accused K.T. Jaleel as yet, nor has it reached the stage of summoning itself. The matter is pending for orders on an application u/s 156 (3) Cr.PC. It is further made clear that till the time the order on the said application is passed, no opinion on merits has been placed on record.

It is the submission of Sh. Subhash Chandran K.R. that he came to the knowledge of the present proceedings after reading about the same in Malayalam Daily Newspaper, Matrabhumi and Malayalam Manorama and also on E-newspapers such as Matrabhumi, and Asia Net etc. Ld. Counsel has placed on record print outs/photocopies of the said Newspaper/e.papers. It is submitted further that the said Newspapers/e.papers/e.portals have specifically reported that this court has allowed registration of FIR against accused K.T. Jaleel. It is also the submission that the said reporting is at the instance of complainant/Advocate Sh.

CNR No.DLCT12-000088-2022
Ct. C. No. 08/2022
G.S. Mani Vs. Commissioner of Police Delhi & Ors.

: 2 :

G.S. Mani. Sh. Chandran undertakes to place on record the translations of the aforementioned publications.

Sh. Mani has submitted that this is merely a bonafide mistake and he never intended the newspapers to believe that FIR has actually been ordered. He has apologized for his mistake.

Incidentally, Sh. Arun Shankar, Chief Reporter from Matrabhumi is present before the court. Also some other media persons are present before the court, they are requested to divulge their names and other particulars. The same are as under:

- i) Arun Shankar S., Chief Reporter, Matrabhumi News
- ii) Balram Nedungadi, Chief Reporter, 24 Twenty Four
- iii) Vishnu J.S., Broadcast Journalist, The Malyalam Channel
- iv) Adarsh T.S., Senior Reporter, Amrita Television
- v) Vaisakh K., Senior Reporter, Asia Net News
- vi) Anoop P.B., Senior Correspondent, MMTV Manorama News

Submissions have been heard.

Matter be put up for or orders/clarifications, if any at 4:00
p.m.

CNR No.DLCT12-000088-2022
Ct. C. No. 08/2022
G.S. Mani Vs. Commissioner of Police Delhi & Ors.

: 3 :

At this stage, the media persons as aforementioned submit that they would publish a corrigendum/apology for incorrect media reporting.

In view of the submissions made the court deems it appropriate to defer the matter until 16.09.2022.

Matter be taken up on the date fixed i.e. **16.09.2022 at 2:30 p.m.**

(Harjeet Singh Jaspal)
ACMM-04/RADC/New Delhi
14.09.2022